

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

11. C.P.(IB)-1048(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.11.2022**

NAME OF THE PARTIES: PHOENIX ARC PRIVATE LIMITED

Vs.

TRANSPARENT FOOD TECHNOLOGISTS PRIVATE LIMITED.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Chinmaye Shah, counsel appearing for the Petitioner is present through virtual hearing. None appeared for the Corporate Debtor.

Registry as well as Financial Creditor are directed to issue fresh notice to the Corporate Debtor, intimating the Corporate Debtor regarding filing of the above Company Petition against them with further direction to the Corporate Debtor to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing. The Financial Creditor shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing. List this matter on **04.01.2023**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
/RKS/

Sd/-
H. V. SUBBA RAO
Member (Judicial)